

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 02/09 held on 22.04.2008.

The Meeting No.02/09 of Norms Committee-II was held on 22.04.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri A.K. Mishra, AD	M/o Steel
5.	Shri K. K. Funda, AD	DC(SSl)
6.	Shri Shyam Sunder, Dy. DGFT	DGFT.
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 12/4/80-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/80/050/01430/AM07/	RLA File :05/24/040/00837/AM07/	Lic.No/Date:0510200273 01.03.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The committee observed that the justification given by the firm for enhancement of wastage is not proper and decided to call the firm for PH on 15.04.2008. The case stands deferred and to be relisted on 10.06.2008.			

2	Case No.:17/4/80-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/80/050/01460/AM07/	RLA File :05/24/040/00908/AM07/	Lic.No/Date:0510200458 06.03.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The committee observed that the justification given by the firm for enhancement of wastage is not proper and decided to call the firm for PH on 15.04.2008. The case stands deferred and to be relisted on 10.06.2008.				

3	Case No.:5/2/81-ALC2/2008	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00699/AM08/	RLA File :03/94/040/00888/AM08/	Lic.No/Date:0310451395 23.11.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed drawing of the export item alongwith the bill of materials. 2. Information in respect of Sl.No. 4, 5, 10, 11 & 11(a) of the Standard Deficiency Format. 3. What exactly is the item of import against S.No. 1 & 2 of the import list.				

4	Case No.:19/40/80-ALC2/2007	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/80/050/00604/AM08/	RLA File :03/94/040/00889/AM08/	Lic.No/Date:0310451382 23.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed drawing of the export item alongwith the bill of materials. 2. Information in respect of Sl.No. 4, 5, 10, 11 & 11(a) of the Standard Deficiency Format. 3. What exactly is the item of import against S.No. 1 & 2 of the import list.			

5	Case No.:17/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00711/AM08/	RLA File :05/24/040/00611/AM08/	Lic.No/Date:0510212528 26.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

Case No.:20/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
HQ File :01/81/050/00714/AM08/	RLA File :05/24/040/00638/AM08/	Lic.No/Date:0510212545 26.11.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

Case No.:21/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
HQ File :01/81/050/00715/AM08/	RLA File :05/24/040/00639/AM08/	Lic.No/Date:0510212547 26.11.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

Case No.:22/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
HQ File :01/81/050/00716/AM08/	RLA File :05/24/040/00654/AM08/	Lic.No/Date:0510212530 26.11.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2. Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 650,500 Nos. 3. Words "Arnite /Plastic Components" may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg content in the export product. R/A may take suitable consequential action accordingly.			

Case No.:23/2/81-ALC2/2008	Party Name:FERRE TERRO INDIA PVT.LTD.,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
HQ File :01/81/050/00717/AM08/	RLA File :05/24/040/00657/AM08/	Lic.No/Date:0510212498 26.11.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4 on net to net basis with distribution of item of import as follows:- 1. Aluminium Profile 698 MM - 4000 nos. 2. Aluminium Profile 1000 MM - 4000 nos. 3. Aluminium Profile 1385 MM - 4000 nos. R/A may take suitable consequential action accordingly.			

10	Case No.: 24/2/81-ALC2/2008	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00718/AM08/	RLA File :05/24/040/00658/AM08/	Lic.No/Date:0510212554 26.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4 on net to net basis. R/A may take suitable consequential action accordingly.			

11	Case No.: 13/2/81-ALC2/2008	Party Name:HAVELL S INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00707/AM08/	RLA File :05/24/040/00577/AM08/	Lic.No/Date:0510212653 27.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- After taking clue from Engineering Table 6 and SION at S.No. C- 1382, quantities of import items may be allowed as under: (1) Quantity of import item at S.No. 1 may be allowed as 2856.7 Kgs. inclusive of 1% wastage. (2) Quantity of import item at S.No. 2, 3 & 4 may be allowed as 2666 Kgs., 1403.2 Kgs. & 140.3 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

12	Case No.:14/2/81-ALC2/2008	Party Name:HAVELL S INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00708/AM08/	RLA File :05/24/040/00578/AM08/	Lic.No/Date:0510212623 27.11.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- After taking clue from Engineering Table 5 and SION at S.No. C- 1382, quantities of import items may be allowed as under: 1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 3312 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No. 2, 3 & 4 may be allowed as 2588.4 Kgs., 1362.3 Kgs. & 136.2 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.				

13	Case No.:15/2/81-ALC2/2008	Party Name:HAVELL S INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00709/AM08/	RLA File :05/24/040/00579/AM08/	Lic.No/Date:0510212651 27.11.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- After taking clue from Engineering Tables 5 & 6 and SION at S.No. C- 1382, quantities of import items may be allowed as under: (1) Quantity of import item at S.No. 1 may be allowed as applied for i.e. 6297 Kgs. inclusive of 1% wastage. (2) Quantity of import item at S.No. 2, 3 & 4 may be allowed as 5054.7 Kgs., 2660.4 Kgs. & 266 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.				

14	Case No.:16/2/81-ALC2/2008	Party Name:HAVELL S INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00710/AM08/	RLA File :05/24/040/00580/AM08/	Lic.No/Date:0510212647 27.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

15	Case No.:25/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00719/AM08/	RLA File :05/24/040/00671/AM08/	Lic.No/Date:0510212646 27.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2. Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 260,000 Nos. 3. Words "Arnite /Plastic Components" may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg content in the export product. R/A may take suitable consequential action accordingly.			

16	Case No.:12/2/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81- ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00706/AM08/	RLA File :05/24/040/00343/AM08/	Lic.No/Date:0510212704 28.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee decided to refer a copy of the application to DOT for examination and comments. The case stands deferred and to be relisted on 10.06.2008.			

17	Case No.:18/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81- ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00712/AM08/	RLA File :05/24/040/00613/AM08/	Lic.No/Date:0510212900 03.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

18	Case No.:19/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00713/AM08/	RLA File :05/24/040/00632/AM08/	Lic.No/Date:0510212901 03.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

19	Case No.:26/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00720/AM08/	RLA File :05/24/040/00676/AM08/	Lic.No/Date:0510212882 03.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee decided to refer a copy of the application to DHI for examination and comments. The case stands deferred and to be relisted on 10.06.2008.			

20	Case No.:10/2/81-ALC2/2008	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00704/AM08/	RLA File :04/24/040/00307/AM08/	Lic.No/Date:0410092788 19.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net to net basis with nil wastage. R/A may take suitable consequential action accordingly.			

21	Case No.:11/2/81-ALC2/2008	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00705/AM08/	RLA File :04/24/040/00308/AM08/	Lic.No/Date:0410092793 19.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net to net basis with nil wastage. The quantity of the item of import may be restricted to 1,00,000,00. R/A may take suitable consequential action accordingly.			

22	Case No.:3/2/81-ALC2/2008	Party Name:TRF LIMITED,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00697/AM08/	RLA File :02/24/040/00230/AM08/	Lic.No/Date:0210107607 28.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

23	Case No.:31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:2/81- ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00725/AM08/	RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee decided to refer a copy of the application to DHI for examination and comments. The case stands deferred and to be relisted on 10.06.2008.			

24	Case No.:34/2/81-ALC2/2008	Party Name:PANASONIC AVC NETWORKS INDIA CO. LTD.	Meet No/Date:2/81- ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00728/AM08/	RLA File :05/24/040/00761/AM08/	Lic.No/Date:0510214282 01.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 10.06.2008.			

	Case No.: 27/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81- ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00721/AM08/	RLA File :05/24/040/00745/AM08/	Lic.No/Date:0510214340 03.01.2008	Defer Date:
25	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- After taking clue from Engineering Table 5 and SION at S.No. C- 1382, quantities of import items may be allowed as under: (1) Quantity of import item at S.No. 1 may be allowed as applied for i.e. 2808.57 Kgs. inclusive of 1% wastage. (2) Quantity of import item at S.No. 2, 3 & 4 may be allowed as 1824.6 Kgs., 960.3 Kgs. & 90 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

	Case No.: 28/2/81-ALC2/2008	Party Name: HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00722/AM08/	RLA File :05/24/040/00746/AM08/	Lic.No/Date:0510214341 03.01.2008	Defer Date:
26	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2. Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 500,000 Nos. 3. Words “Arnite /Plastic Components” may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg content in the export product. R/A may take suitable consequential action accordingly.			

	Case No.: 29/2/81-ALC2/2008	Party Name: HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00723/AM08/	RLA File :05/24/040/00747/AM08/	Lic.No/Date:0510214342 03.01.2008	Defer Date:
27	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- After taking clue from Engineering Tables 5 & 6 and SION at S.No. C- 1382, quantities of import items may be allowed as under: (1) Quantity of import item at S.No. 1 may be allowed as applied for i.e. 3835.5 Kgs. inclusive of 1% wastage. (2) Quantity of import item at S.No. 2, 3 & 4 may be allowed as 3259.9 Kgs., 1715.7 Kgs. & 171.6 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

28	Case No.: 33/2/81-ALC2/2008	Party Name: HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00727/AM08/	RLA File :05/24/040/00753/AM08/	Lic.No/Date:0510214654 08.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

29	Case No.: 36/2/81-ALC2/2008	Party Name: HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00730/AM08/	RLA File :05/24/040/00763/AM08/	Lic.No/Date:0510214655 08.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form.			

30	Case No.: 40/2/81-ALC2/2008	Party Name: ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00734/AM08/	RLA File :05/24/040/00782/AM08/	Lic.No/Date:0510214657 08.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 10.06.2008.			

31	Case No.: 47/2/81-ALC2/2008	Party Name: PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00741/AM08/	RLA File :07/24/040/00711/AM08/	Lic.No/Date:0710055381 10.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

32	Case No.: 32/2/81-ALC2/2008	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00726/AM08/	RLA File :05/24/040/00752/AM08/	Lic.No/Date:0510214899 14.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.			

33	Case No.:41/2/81-ALC2/2008	Party Name: GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00735/AM08/	RLA File :05/24/040/00788/AM08/	Lic.No/Date:0510214988 16.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4 on net to net basis. R/A may take suitable consequential action accordingly.			

34	Case No.:48/2/81-ALC2/2008	Party Name: POWER GEAR LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00742/AM08/	RLA File :07/24/040/00714/AM08/	Lic.No/Date:0710055434 16.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of Sl.No. 4 & 9 of the Standard Deficiency Format. 2. Exact weight of Aluminium items, bifurcated for sheets/plates and other shapes, which require imported Aluminium welding wire.			

Case No.: 30/2/81-ALC2/2008	Party Name: HAVELLS INDIA LTD.	Meet No/Date:2/81- ALC2/2008 08.04.2008	Status: Case Added
HQ File :01/81/050/00724/AM08/	RLA File :05/24/040/00748/AM08/	Lic.No/Date:0510215069 17.01.2008	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 35 After taking clue from Engineering Table 6 and SION at S.No. C- 1392, quantities of import items may be allowed as under: (1) Quantity of import item at S.No. 1 may be allowed as applied for i.e. 23421.1 Kgs. inclusive of 1% wastage. (2) Quantity of import item at S.No. 2 may be allowed as applied for i.e. 4584.6 Kgs. inclusive of 2% wastage. (3) Quantity of import item at S.No. 4 may be allowed as applied for i.e. 2795.63 Kgs. inclusive of 5% wastage. (4) Quantities of import items at S.No. 3 & 5 may be allowed as 5311.7 Kgs. & 279.6 Kgs. inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

Case No.: 38/2/81-ALC2/2008	Party Name: HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
HQ File :01/81/050/00732/AM08/	RLA File :05/24/040/00779/AM08/	Lic.No/Date:0510215072 17.01.2008	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 36 After taking clue from Engineering Table 6 and SION at S.No. C- 1392, quantities of import items may be allowed as under: (1) Quantity of import item at S.No. 1 may be allowed as applied for i.e. 58050 Kgs. inclusive of 1% wastage. (2) Quantity of import item at S.No. 2 may be allowed as applied for i.e. 11280 Kgs. inclusive of 2% wastage. (3) Quantity of import item at S.No. 4 may be allowed as applied for i.e. 6849 Kgs. inclusive of 5% wastage. (4) Quantities of import items at S.No. 3 & 5 may be allowed as 13013 Kgs. & 684.9 Kgs. inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

37	Case No.: 39/2/81-ALC2/2008	Party Name: HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00733/AM08/	RLA File :05/24/040/00780/AM08/	Lic.No/Date:0510215073 17.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- After taking clue from Engineering Tables 5 & 6 and SION at S.No. C- 1382, quantities of import items may be allowed as under: (1) Quantity of import item at S.No. 1 may be allowed as applied for ie. 23025 Kgs. inclusive of 1% wastage. (2) Quantity of import item at S.No. 2, 3 & 4 may be allowed as 19425 Kgs., 10223 Kgs. & 1022.3 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

38	Case No.: 43/2/81-ALC2/2008	Party Name: ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00737/AM08/	RLA File :05/24/040/00801/AM08/	Lic.No/Date:0510215108 18.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee decided to refer a copy of the application to DHI for examination and comments. The case stands deferred and to be relisted on 10.06.2008.			

39	Case No.: 53/2/81-ALC2/2008	Party Name: ENKEI CASTALLOY LTD.	Meet No/Date:2/81- ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00747/AM08/	RLA File :31/24/040/00335/AM08/	Lic.No/Date:3110032374 18.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 6% wastage with following modifications:- 1. The description of the import item may be suffixed with “of relevant composition.” R/A may take suitable consequential action accordingly.			

40	Case No.: 46/2/81-ALC2/2008	Party Name: GLASTRONIX	Meet No/Date:2/81- ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00740/AM08/	RLA File :07/24/040/00708/AM08/	Lic.No/Date:0710055527 22.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

41	Case No.:6/2/81-ALC2/2008	Party Name: ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81- ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00700/AM08/	RLA File :03/94/040/01018/AM08/	Lic.No/Date:0310458721 23.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 10 & 11 of the Standard Deficiency Format. 2. End use of export products and exact use of each import item therein. 3. English translation of description of import item no. 12 & 13.			

42	Case No.:7/2/81-ALC2/2008	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00701/AM08/	RLA File :03/95/040/00881/AM08/	Lic.No/Date:0310458692 23.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Net weights of 20.913 MT, 43.139 MT, 33.444 MT, 10.357 MT, 15.285 MT, 22.365 MT, 10.447 MT, 61.85 MT and 18.373 MT may be specified with the quantities of export products from S.No. 1 to 9 respectively (Total net export weight 336.173 MT). 2. After taking clue from Engineering Table 6, quantity of import item at S.No.1 may be allowed as 158.285 MT. 3. After taking clue from SION at S.No. C-1931, quantities of import items at S.No. 2 to 9 may be allowed as under: a) Quantities of import items at S.Nos. 2 to 5 & 7 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 9. b) Quantities of import item at S.No.6 may be allowed as 1.01 Kgs./Kg. content in the export products at S.No. 1, 2 & 7. c) Quantities of import item at S.No. 8 may be allowed as 1.01 Kgs./Kg. content in the export products at S.No. 1 to 9. d) Quantities of import item at S.No. 9 may be allowed as 1.02 Kgs./Kg. content in the export products at S.No. 3, 4, 5, 6, 8 & 9. R/A may take suitable consequential action accordingly.			

43	Case No.:50/2/81-ALC2/2008	Party Name: GARGI ENTERPRISES,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00744/AM08/	RLA File :07/24/040/00737/AM08/	Lic.No/Date:0710055589 28.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee decided to refer a copy of the application to DHI & DIPP for examination and comments. The case stands deferred and to be relisted on 10.06.2008.			

44	Case No.: 35/2/81-ALC2/2008	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00729/AM08/	RLA File :05/24/040/00762/AM08/	Lic.No/Date:0510215562 29.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee decided to refer a copy of the application to DOT for examination and comments. The case stands deferred and to be relisted on 10.06.2008.			

45	Case No.: 37/2/81-ALC2/2008	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00731/AM08/	RLA File :05/24/040/00765/AM08/	Lic.No/Date:0510215563 29.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee decided to refer a copy of the application to DOT for examination and comments. The case stands deferred and to be relisted on 10.06.2008.			

46	Case No.: 42/2/81-ALC2/2008	Party Name: DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00736/AM08/	RLA File :05/24/040/00800/AM08/	Lic.No/Date:0510215719 31.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: -			
	1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.			

47	Case No.:44/2/81-ALC2/2008	Party Name: DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.			

48	Case No.:45/2/81-ALC2/2008	Party Name: CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 8, 9, 10 & 11 of the Standard Deficiency Format. 2. Import value as per PAC is Rs. 18 Lakh (approx) while the application envisages imports for a value of 3.01 crores(approx.) . Detailed justification for the same to be furnished. 3. Exact weight of aluminium items, bifurcated to sheets/plates & other shapes, which require import of aluminium welding wire.			

49	Case No.:49/2/81-ALC2/2008	Party Name: SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00743/AM08/	RLA File :07/24/040/00724/AM08/	Lic.No/Date:0710055706 06.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

50	Case No.:8/2/81-ALC2/2008	Party Name: RAVIN CABLES LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00702/AM08/	RLA File :03/95/040/01064/AM08/	Lic.No/Date:0310460762 13.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form A copy of application to be sent to DIPP.			

51	Case No.:4/2/81-ALC2/2008	Party Name: EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00698/AM08/	RLA File :02/24/040/00295/AM08/	Lic.No/Date:0210109186 15.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 10.06.2008.			

52	Case No.: 51/2/81-ALC2/2008	Party Name: IMAGE LABELS PVT.LTD.,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00745/AM08/	RLA File :07/24/040/00740/AM08/	Lic.No/Date:0710055878 15.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee decided to refer a copy of the application to DIPP for examination and comments. The case stands deferred and to be relisted on 10.06.2008.			

53	Case No.: 52/2/81-ALC2/2008	Party Name: RELIANCE ENGINEERS LIMITED	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00746/AM08/	RLA File :07/24/040/00778/AM08/	Lic.No/Date:0710056007 22.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Length of cable per unit of each export product.			

54	Case No.: 9/2/81-ALC2/2008	Party Name: TECHNO ELECTRONICS LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status: Case Added
	HQ File :01/81/050/00703/AM08/	RLA File :03/95/040/01149/AM08/	Lic.No/Date:0310462476 25.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 10.06.2008.			

55	Case No.:2/2/81-ALC2/2008	Party Name: CIM TOOLS PVT.LTD.,	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00696/AM08/	RLA File :07/24/040/00825/AM08/	Lic.No/Date:0710056335 11.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

56	Case No.:1/2/81-ALC2/2008	Party Name: MAXX MOBILE PHONE & ACCESSORIES (INDIA) PVT. LTD.	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00695/AM08/	RLA File :61/24/040/00054/AM08/	Lic.No/Date:6110000154 20.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4 on net to net basis. R/A may take suitable consequential action accordingly.			

57	Case No.:54/2/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:2/81-ALC2/2008 08.04.2008	Status:Case Added
	HQ File :01/81/050/00748/AM08/	RLA File :24/80/040/00011/AM08/	Lic.No/Date:2410020861 25.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

PART –A-FRESH

Case No.A -1	M/s Nest Magnetics Pvt.Ltd. Bangalore
Meeting No.02/09	F.No.01/80/162/890/AM08/DES-I/DES-II
Dated: 08-04-2008	Advance Licence No 0710053076 dt.27-08-2007
	RLA F.No.07/24/40/381/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: -

1. Information in respect of item at S.No. 3, 4, 5, 9, 10 & 11 of Standard Deficiency Format.

Case No.A -2	M/s Crompton Greaves Ltd. Mumbai
Meeting No.02/09	F.No.01/80/162/1101/AM08/DES-I/DES-II
Dated: 08-04-2008	Advance Licence No 0310443826 dt.26-09-2007
	RLA F.No.03/94/40/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. The committee observed that the clarification called from PIC is still awaited and decided to remind them for the same. The case stands deferred and to be relisted on 10.06.2008.

PART –AR-FRESH

Case No.AR -1	M/s. Steel Strips Wheels Ltd. Chandigarh
Meeting No.02/09	F.No.01/81/162/647/AM08/DES-II
Dated: 08-04-2008	Advance Licence No 3010048243 dt.18-07-2006

Decision : The case regarding amendment of SION S. No. C-1878 was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of the written recommendations of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to amend the SION and accordingly it has been decided to issue a public notice.

Case No.AR -2	M/s. Lambda Microwaves Pvt.Ltd..
Meeting No.02/09	F.No.01/81/50/551/AM07/DES-II
Dated: 08-04-2008	Advance Licence No 0510192830 dt.17-10-2006
	RLA F.No.05/24/40/598/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 held on 22.04.2008. On the basis of recommendations of DOT, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for on net to net basis.

R/A may take suitable consequential action accordingly.

Case No.A R-3	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.02/09	F.No.01/80/162/642/AM08/DES-II
Dated: 08-04-2008	Advance Licence No 3110030422 dt. 20-08-2007
	RLA F.No.31/24/40/166/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee – II in its M.NO. 02/81 held on 22.04.2008. The committee observed that the firm have requested for some other date for personal hearing. Accordingly, it has been decided to give another opportunity to the firm to appear for personal hearing on 10.06.2008. The case stands deferred and to be relisted on 10.06.2008.
